

delay in laying the papers mentioned [Placed in Library, See No. LT-1375/90]

12.50 hrs.

MESSAGE FROM RAJYA SABHA

[English]

Additional Secretary: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 23rd August, 1990, adopted the following motion in regard to the Committee on Public Undertakings:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha to agree to nominate two members from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee vice Shri Virendra Verma and Dr. G. Vijaya Mohan Reddy and do proceed to elect, in such manner as the Chairman may direct two members from among the members of the house to serve on the said Committee."

I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shrimati Renuka Chowdhury
2. Shri Mohinder Singh Lather'

12.50-3/4 hrs.

COMMITTEE ON PUBLIC
UNDERTAKINGS

81st Report and Minutes

[English]

SHRI BASUDEB ACHARIA (Bankura): I beg to present the Sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Oil and Natural Gas Commission—Construction of Nr-1 and NH Well Platforms and Minutes of the sittings of the Committee relating thereto.

12.51 hrs

COMMITTEE ON GOVERNMENT
ASSURANCES

Fifth Report

[Translation]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): I present the Fifth Report (Hindi and English versions) of the Committee on Government Assurances.

12.51-1/4 hrs

REHABILITATION COUNCIL OF INDIA
BILL

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, on behalf of Shri Ram Vilas Paswan I beg to move: "That leave be granted to introduce a bill to provide for the constitution of Rehabilitation Council of India for regulating the training of rehabilitation professionals and the maintenance of a Central Rehabilitation Register and for matters connected therewith or incidental thereto."

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave granted to introduce a Bill to provide for the constitution of the Rehabilitation Council of India for regulating the training of rehabilitation professionals and the maintenance of a Central Rehabilitation Register and for matters connected therewith or incidental thereto."

The motion was adopted

[Translation]

SHRI SATYA PAL MALIK: I introduce the bill.

12.52 hrs

MATTERS UNDER RULE 377

[English]

- (i) **Need to permit the Government of Karnataka to raise funds through bonds to finance the irrigation and power projects in the state**

SHRI G.S. BASAVARAJ (Tumkur): Mr. Deputy Speaker Sir, the Karnataka Government had taken number of irrigation and power projects to utilise the available potential to provide basic infrastructure necessary for the speedy development of the state. Besides a substantial amount has been allocated for two sectors in State plan every year. However, these allocations are extremely inadequate and much below the investment needed.

The State Government is making all efforts to ensure that both these sectors are adequately funded. Due to severe resource constraints and the need to ensure basic minimum allocations for the local services

sector the State Government had earlier approached the Government of India for permission to raise money through special issue of bonds exclusively for financing irrigation project. The State Government had informed the Ministry of Finance that the policy of permitting the State Government public sector corporation to issue bonds should be considered.

The State Government had urged the Centre to permit them to raise funds from the market. I urge upon the Government to allow the Government of Karnataka to raise the capital through bond to meet the irrigation and power shortage in the State.

- (ii) **Need to expedite financial assistance for the development of Mahendragiri in Orissa**

SHRI GOPI NATH GAJAPATHI (Berhampur): Mr. Deputy Speaker, Sir, Mahendragiri in Orissa is situated in the Easter Chats region. It is one ancient eco-system, situated on a high plateau with an elevation of 1500 metres. Its forests extend over 70,000 acres and fall within deciduous tropical-forest zone. Indeed, Mahendragiri has the potential of becoming a tourist centre, *par excellence*.

Sadly, the forests have already sustained colossal degradation, due to rampant shifting-cultivation, indiscriminate tree-felling and heartless wild-life poaching. Time has come to arouse awareness for its regeneration among people of that area. Intensive mass-education awareness programmes with a thorough study of the fauna, flora and tribes of Mahendragiri, are essential.

The above facts justify immediate attention and action from the Government side. The Orissa Environmental Society has proposed to the Ministry of Environment & Forests and also the Ministry of Science & Technology, Government of India on 6.4.1990, seeking financial assistance to hold a two-day workshop-cum-seminar on the Mahendragiri Forest ecology study, at Parlakhemundi town in Ganjam District dur-